

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 131 of 2016 &
IA Nos. 291, 292 of 2016

Dated: 20th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

Gail India Ltd.

.... Appellant(s)

Versus

Sravanthi Energy Pvt. Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Gourab Banerji, Sr. Adv.
Mr. Shridharan Rajan Ramklnar
Ms. Vadehi Misra

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Preksha Dugar for R.1

Mr. Sumit Kishore
Ms. Aparna Vohra for PNGRB

ORDER

Admit. Issue notice. Mr. Piyush Joshi takes notice on behalf of Respondent No.1 and Mr. Sumit Kishore takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply to the I.A. They may file the same on or before 17.06.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.07.2016 after serving copy on the other side.

List the matter on **15.07.2016.**

Counsel for the Board is present here. We are informed that contempt proceedings are initiated by Respondent No.1. We have posted this matter for hearing the I.A on 15.07.2016. It would be open to the appellant to inform the Board that we are seized of the matter and the matter is posted for hearing the I.A on 15.07.2016, and therefore, contempt proceedings may not be taken up till then. If any such prayer is made, the Board shall consider it in accordance with law.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson